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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO.25/2026/EZ



In The Matter of:

ANKUR SHARMA

... Applicant

Versus

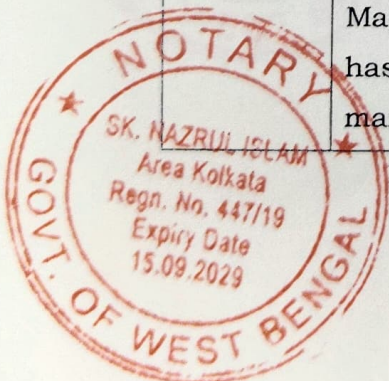
STATE OF WEST BENGAL

... Respondents

**AFFIDAVIT FILED BY THE RESPONDENT NO. 6, IN COMPLIANCE OF
THE ORDER PASSED ON 05.02.2026, BY THE HON'BLE NATIONAL
GREEN TRIBUNAL, EASTERN ZONE BENCH, KOLKATA**

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2.	Photocopy of the Letter vide memo no. 276/CTO/EN/108(8)/2019-20 dated 15.07.2022 has been annexed herewith and marked as	"R-1"	8-
3.	Photocopy of the order vide memo no. 08(15)/7300/1(4)/R/23 dated 18.09.2025 issued by District Magistrate South (24) Parganas has been annexed herewith and marked as	"R-2"	9-10



4.	Photocopy of the Letter vide memo no. Misc/559/OA25/NGT/R/26 dated 20/02/2026 issued by ADM & DLLRO, South (24) Parganas has been annexed herewith and marked as	"R-3"	11-
5.	Photocopy of the Letter vide memo no. 777/BRPS/LR issued by Sub Divisional Officer, Baruipur dated 06/04/2026 has been annexed herewith and marked as	"R-4"	12-26

Date:

Filed by

Sibojyoti Chakrabarti

SIBOJYOTI CHAKRABARTI

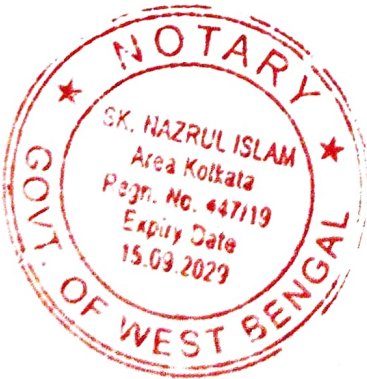
Advocate

For The State of West Bengal

Email:

subho.advocate@gmail.com

(M): 9007035534





BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO.25/2026/EZ

In The Matter of:

ANKUR SHARMA

... Applicant

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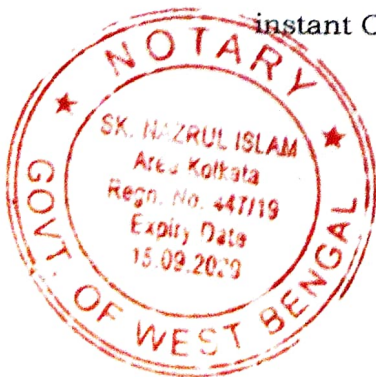
STATE OF WEST BENGAL

... Respondents

**AFFIDAVIT FIELD BY THE RESPONDENT NO. 6, IN COMPLIANCE OF
THE ORDER PASSED ON 05.02.2026, BY THE HON'BLE NATIONL
GREEN TRIBUNAL, EASTERN ZONE BENCH, KOLKATA**

I, Abhishek Kumar Tiwary, Son of Om Prakash Tiwari, aged about 41 years, by religion - Hinduism, by occupation- Government Service, presently posted as the District Magistrate, South (24) Parganas, having office at New Treasury Building, Alipore, Kolkata- 700 027, do hereby solemnly affirm and say as follows:

1. That I am presently posted as the District Magistrate, South (24) Parganas, having office at New Treasury Building, Alipore, Kolkata-700 027 and I have made myself well acquainted with the facts and circumstances of the instant Original Application and have gone through the documents pertaining to the subject matter of the instant Original Application.



2. That this affidavit is being filed in compliance with the Solemn Order passed on 05.02.2026 by the Hon'ble Tribunal.
3. That the District Magistrate, South (24) Parganas has received a communication from EKWMA vide memo no. 276/CTO/EN/108(8)/2019-20 dated 15.07.2022 with an direction to demolish all illegal constructions over the R.S Plot no. 1, 25, 89 and its corresponding L.R Plot no. 12, 13, 10 of Mouza Karimpur, J.L no. 2 of Sonarpur Block.

Photocopy of the Letter vide memo no. 276/CTO/EN/108(8)/2019-20 dated 15.07.2022 has been annexed and marked as R - 1

4. That the District Magistrate, South (24) Parganas has issued an Order of Demolition of illegal constructions such as godown and other Commercial Storages situated over the R.S Plot no. 1, 25, 73/89 and its corresponding L.R Plot no. 12, 13, 10 of Mouza Karimpur, J.L no. 2 of Sonarpur Block vide memo no. 08(15)/7300/1(4)/R/23 dated 18.09.2025 and directed the Sub Divisional Officer, Baruipur to comply the direction of EKWMA.

Photocopy of the order vide memo no. 08(15)/7300/1(4)/R/23 dated 18.09.2025 has been annexed and marked as R - 2

5. That the Additional District Magistrate and District Land and Land Reforms Officer has issued a letter to Sub Divisional Officer, Baruipur vide no. Misc/559/OA25/NGT/R/26 dated 20/02/2026, seeking present status of the R.S Plot no. 1, 25, 73/89 and its corresponding L.R Plot no. 12, 13, 10 of Mouza Karimpur, J.L no. 2 of Sonarpur Block over which the demolition was subjected to happen.

Photocopy of the Letter vide memo no. Misc/559/OA25/NGT/R/26 dated 20/02/2026 has been annexed and marked as R - 3

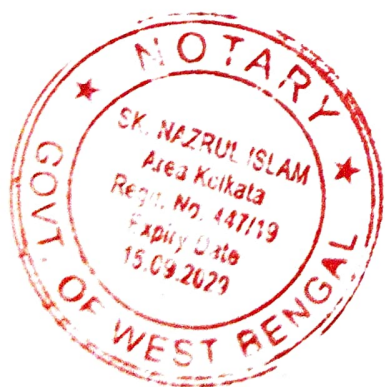


07 APR 2026

6. That the Sub divisional Officer, Baruipur in response of the aforementioned letter, has forwarded the report of the Block Land and Land Reforms Officer Sonarpur vide memo no. 777/BRPS/LR dated 06.04.2026, which states that,

- 1) Police has closed the ingress and egress of L.R Plot no. 10 and 12 putting a signage – “Do Not Cross”.
- 2) R.S Plot no. 1 corresponding to L.R Plot no. 13 classified as Khal with an area of 0.67 acre is entirely vested to state and recorded in L.R Khatian 1 i.e. Collector’s Khatian
- 3) From the field enquiry it seems the R.S Plot no. 1 corresponding to L.R Plot no. 13 presently used partly as path and partly as “Tin shed Godown”.
- 4) R.S Plot no. 25 corresponding L.R plot no. 12 classified as Shali with an area of 0.40 acre is entirely vested to state and recorded in L.R Khatian 1 i.e. Collector’s Khatian
- 5) From the field enquiry it seems the R.S Plot no. 25 corresponding L.R plot no. 12 presently encroached with a dilapidated house and a three storied building.
- 6) R.S Plot no. 73/89 corresponding L.R plot no. 10 classified as Shali with an area of 3.32 acres among which 1.36 acres are vested to state and recorded in L.R Khatian 1 i.e. Collector’s Khatian and the rest is recorded in favour of various Raiyats.
- 7) Field enquiry has revealed that structures standing over the R.S Plot no. 73/89 corresponding L.R plot no. 10 are partly involved in the incident of fire breakout as a debris of godown is found here and the entire area is restricted by the police.

Photocopy of the Letter vide memo no. 777/BRPS/LR dated 06/04/2026 has been annexed and marked as R – 4

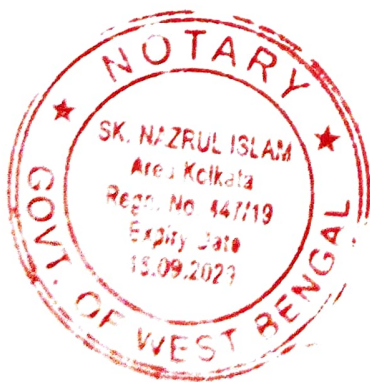


7. That it is respectfully prayed before the Hon'ble Tribunal may be pleased to pass such further Order/Orders as is deemed fit for the ends of justice.
8. That the statements made in paragraph 1 is true to my knowledge and paragraphs 2 to 6, are based on information derived from the record and which I believe to be true and rest thereof are my humble submission before this Hon'ble Tribunal.

Identified by me

Sibojati Chakrabarti
 Advocate 07.04.2026
 State of West Bengal

Deponer
 Deponent
 District Magistrate
 &
 Collector
 South 24 Parganas



Solely Affirmed and
 Declared before me on the
 Identification of the Advocate

SK
 Notary

SK Nazrul Islam
 Notary, Govt. of W.B
 Govt. No. 447/19
 City Civil Court, Calcutt

07 APR 2026

VERIFICATION:

I, the deponent within named, do hereby verify and declare that the statements made in the aforesaid paragraphs are true and correct to the best of my knowledge and information as available in the office records and I believe that nothing material has been concealed there from.

Verified at Kolkata on the 7th Day of April, 2026 *1/2*

Identified by me

Sibajyoti Chakraborti

Advocate

07.04.2026

State of West Bengal

Deponer

Deponent
District Magistrate
&
Collector
South 24 Parganas





X

Annexure,
R-1

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Government of West Bengal
Department of Environment
East Kolkata Wetlands Management Authority
Pranisampad Bhaban, 5th Floor, LB-2, Sector- III, Salt Lake, Kolkata- 700 106
Ph: 91-33-2335 3003, Fax: 91-33-2335 6403

No: 276 -CTO/EN/108(8)/2019-2020

Date: 15/07/2022

From: K. Balamurugan
Chief Technical Officer
East Kolkata Wetlands Management Authority

To: The District Magistrate,
South 24-Parganas

Ref: 1. Order of the Hon'ble High Court, Calcutta dated 04/03/2022, in the matter of W.P.O541/2017
2. Order of the Hon'ble National Green Tribunal dated 10/02/2020, in the matter of O.A 32/2019 (EZ)

Sub: Complaint regarding violation of the East Kolkata Wetlands (Conservation and Management) Act, 2006.

Sir,

With reference to the above mentioned Order of the Hon'ble High Court, Calcutta dated 04/03/2022, in the matter of W.P.O541/2017 and Hon'ble National Green Tribunal dated 10/02/2020, in the matter of O.A 32/2019(EZ), you are requested to note the following.

In a field inspection by the staff members of East Kolkata Wetlands Management Authority (EKWMA) along with police of Narendrapur Police Station done on 29/06/2022, it was noticed that unauthorised three storey building and unauthorised godowns have been constructed at part of RS Dag Nos.1, 25, 89, LR Dag Nos.12, 13, 10, Mouza- Karimpur, JL No. 2, and RS & LR Dag No.19, Mouza-Bhagabanpur, JL No. 8, P.S. Narendrapur, Dist. 24-Parganas (South). Copy of field inspection report vide no. 027/FLD/EKWMA/2022 dated 08/07/2022 is attached herewith.

In this regard, it may be observed that as per East Kolkata Wetlands (Conservation and Management) Act, 2006, the RS Dag Nos.1, 25, 89, LR Dag Nos.12, 13, 10, Mouza- Karimpur, JL No. 2, and RS & LR Dag No.19, Mouza- Bhagabanpur, JL No. 8 under P.S. Narendrapur, Dist. 24-Parganas (South) fall within the East Kolkata Wetlands. Any change of character or mode of use of land within the East Kolkata Wetlands is not permitted as per Section 9 of the East Kolkata Wetlands (Conservation and Management) Act, 2006. Further according to Section 4 of the Wetlands (Conservation and Management) Rules, 2017 notified by the Ministry of Environment, Forest and Climate Change, Government of India any construction of a permanent nature and conversion for non-wetland uses including encroachment of any kind within East Kolkata Wetlands are prohibited.

Pertinently, major portion of the above said dag nos. are recorded in the name of collector as per ROR and you are the permanent invitee member of EKWMA. Hence, you are requested to remove the illegal constructions and restore the land to its original character as per Section 11 of the East Kolkata Wetlands (Conservation and Management) Act, 2006 and other extent Acts & Rules in this regard.

Yours faithfully,

Chief Technical Officer, EKWMA

Encl: As stated above.

OFFICE OF THE
DISTRICT MAGISTRATE & COLLECTOR
SOUTH 24 PARGANAS

Office: 12, Biplabi Kanai Bhattacharya Sarani, Allpore, Kolkata – 700027
Phone: 033-2449 9944 / 2479 1694, Fax: 033-2448 7871
Email: dm.s24pgs@gmail.com, dm-ali@nic.in



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ORDER

In partial modification of the order vide memo no. 08(15)/7139/1(4)/R/23 dated 11.09.2025 issued by this end, the modified order is issued hereunder-

Whereas, a letter was received from the Chief Technical Officer, East Kolkata Wetlands Management Authority (EKWMA), Department of Environment, Government of West Bengal vide No: 276-CTO/EN/100(8)/2019-20 dated 15.07.2022 directing the undersigned to remove the illegal construction of godown at part of RS plot nos. 1, 25, 89, LR plot nos. 12, 13, 10 of Mouza – Karimpur, JL. No. 2, Block- Sonarpur, P.S. Narendrapur, District-South 24 Parganas and restore the subject land to its original character as per directives of Hon'ble Calcutta High Court dated 04.03.2022 passed in WPA 541/2017 and Order passed by Hon'ble National Green Tribunal, Eastern Bench dated 10.02.2020 in O.A. 32/2019/EZ.

And

Hence, the Sub-Divisional Officer, Baruipur is directed to take appropriate steps for demolition of the said illegal construction of godown at part of RS plot nos. 1, 25, 89, LR plot nos. 12, 13, 10 of Mouza – Karimpur, JL. No. 2, Block- Sonarpur, P.S. Narendrapur, District – South 24 Parganas and restoration of the subject land to its original character and submit the compliance report to this end within three (03) weeks from the date of this order.

And

The Superintendent of Police, Baruipur Police District, South 24 Parganas is requested to take necessary measures to deploy adequate police force therein to maintain law and order situation.


District Magistrate
South 24 Parganas

OFFICE OF THE
DISTRICT MAGISTRATE & COLLECTOR
SOUTH 24 PARGANAS

Office: 12, Biplabi Kanai Bhattacharya Sarani, Alipore, Kolkata – 700027
Phone: 033-2449 9944 / 2479 1694, Fax: 033-2448 7871
Email: dm.s24pgs@gmail.com, dm-ali@nic.in



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Memo. No. 08(15)/ 7300 /1(4)/R/23

18.09.2025
Date : ~~15.09.2025~~

Copy forwarded for information and taking necessary action to:-

1. The Chief Technical Officer, EKWMA.
2. The Superintendent of Police, Baruipur Police District, South 24 Parganas.
3. The Sub-Divisional Officer, Baruipur
4. The Officer-in-Charge, Narendrapur Police Station, East Division, Kolkata Police.


District Magistrate
South 24 Parganas

X

Amex no - A-124

OFFICE OF THE ADDITIONAL DISTRICT
MAGISTRATE AND DISTRICT LAND AND
LAND REFORMS OFFICER

SOUTH 24 PARGANAS

New Treasury Building (8th & 9th Floor)

Alipore, Kolkata-700027,

E-Mail: dllro.s24pgs@gmail.com



Memo No.M.sc/ 559 /OA25/NGT/R/26

Date: 20/2/26

To
The Sub Divisional Officer
Baruipur
South 24 Parganas

Sub: Seeking Action Taken Report in connection with the observations given by the Hon'ble National Green Tribunal in the solemn order passed on 05.02.2026 in the matter of Ankur Sharma vs. State of West Bengal & Ors. vide case no. OA 25/2026/EZ

Apurpos the above mentioned subject you are requested to send an Action Taken Report regarding the compliance of the order issued by the District Magistrate, South 24 Parganas vide memo no.08 (15)/7300/1(4)/R/23 dated 18.09.2025.

Consider it **Extremely Urgent**.

Enclosed: 1. Copy of the order
Dated 05.02.2026
2. Copy of the order
Dated 18.09.2025

Additional District Magistrate
And
District Land and Land Reforms Officer
South 24 Parganas

X

Annexure - R-6



Government of West Bengal
Office of the Sub-Divisional Officer
Baruipur, South 24 Parganas.

Tel. No. 033 2433-1081/8579(F)
E-mail – baruipur.sdo@gmail.com

Memo No. 777 /BRPS /LR

Dated: 06.04.2026

To
The Additional District Magistrate(LR)
&
District Land & Land Reforms Officer
South 24 Parganas
Alipore, Kolkata- 27

Sub : ATR regarding observation given by Hon'ble National Green Tribunal
Ref:- Letter issued vide memo no. M.sc./559/OA25/NGT/R/26 dated 20.02.26 from your good office.


Sir,

Apropos above mentioned subject and reference, I am submitting herewith the action taken report submitted by the Block Land & Land Reforms Officer, Sonarpur regarding the said matter, which is enclosed herewith for your kind ready reference.

This is for your kind perusal.

Encl:- As stated.

Yours faithfully

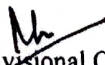

Sub – Divisional Officer
Baruipur, South 24 Parganas

Memo No. 777 /1(2) /BRPS /LR

Dated: 06.04.2026

Copy forwarded for information to:-

1. The Block Development Officer, Sonarpur, South 24 Parganas.
2. The Block Land & Land Reforms Officer, Sonarpur, South 24 Parganas


Sub – Divisional Officer
Baruipur, South 24 Parganas



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**GOVERNMENT OF WEST BENGAL
OFFICE OF THE BLOCK LAND & LAND REFORMS OFFICER
SONARPUR, SOUTH 24 PARGANAS**

blrosnp@gmail.com

Memo No. 477 /BLR-SNP /2026

Date: 06.04.2026

To,
The Sub-Divisional Officer,
Baruipur, South 24 Parganas.

Sub:Action taken report in connection with original application
no. 25/2026/EZ.
Ref: Her memo no. 768/BRPS/Land dtd. 04.04.2026.

Sir/Madam,

In reference to the captioned subject matter this is to inform you that the undersigned along with concerned RI have physically enquired over LR plot no. 12, 13 and 10 of mouza-Karimpur, JL no.2 under Sonarpur Block on 06.04.2026. From LR R-O-R it observed that RS plot no.1 corresponding to LR Plot no. 13 is classified as "Khal" and recorded in favour of Collector on behalf of Government of West Bengal under LR khatian no. 1 as vested to the State with an area 0.67 acres with 10000 share. RS plot no. 25 corresponding to LR plot no. 12 is classified as "Sali" and recorded in favour of Collector on behalf of Government of West Bengal under LR khatian no. 1 as vested to the State with an area 0.40 acres with 10000 share and RS plot no. 73/89 corresponding to LR plot no. 10 is classified as "Sali" and recorded in favour of several raiyats and in favour of Collector on behalf of Government of West Bengal under LR khatian no. 1 as vested to the State with an area 1.36 acres with share 4100 out of total 3.32 acres.

It is subsequently revealed in physical enquiry that Police has locked the entry and exit of LR plot no. 10 and 12 by erecting "Do not cross" signage for investigation may be after the incidence of breaking out fire over there. So this physical enquiry has been done from the outside of locked gate (enclosed photographs) and on the basis of eye estimation.

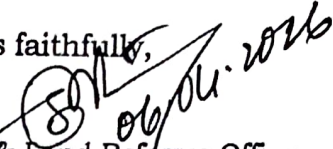
RS plot no. 1 corresponding to LR plot 13 is presently used as 'Path' and a portion used as 'Tin shade Godown', RS plot no. 25 corresponding to LR plot no. 12 has been encroached with a dilapidated house and a three storied building. RS plot no. 73/89 corresponding to LR plot no. 10 is partly

involved in breaking out fire in recent past. The entire area has been locked and key by the Police and at present a debris of godown found therein. It is pertinent here to mention that LR plot no. 10, 12 and 13 are occupied and possessed several godowns and structures and it requires expertise opinion for demarcation.

A not to scale sketch map plot information of the above mentioned plots and photographs taken during physical enquiry has been sent to your kind end for next course of action.

Enclo: As stated above.

Yours faithfully,


Block Land & Land Reforms Officer,
Sonarpur, South 24 Parganas.

Memo No. 477 /1(3) /BLR-SNP /2026

Date: 06.04.2026

Copy forwarded to:

1. The Additional District Magistrate and D.L.&L.R.O., South 24 Parganas.
2. The Sub-Divisional Land and Land Reforms Officer, Baruipur, South 24 Parganas.
3. The Block Development Officer, Sonarpur, South 24 Parganas.

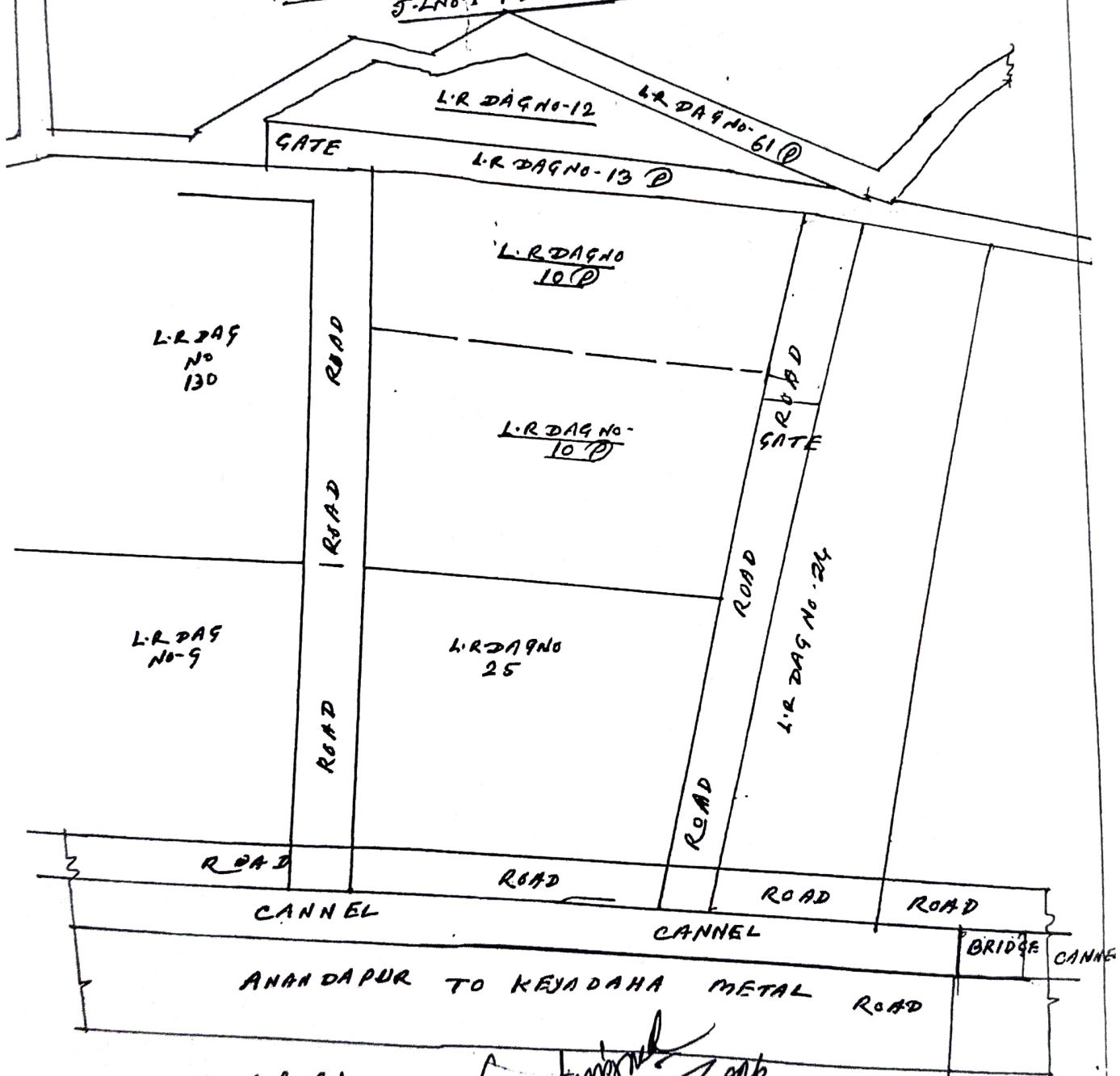

Block Land & Land Reforms Officer,
Sonarpur, South 24 Pargana.

Block Land & Land Reforms Officer
Sonarpur, South 24 Parganas

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PRESENT STATUS OF L.R DAGNO, 10, 12, 13 OF MOUZA KARIMPUR
J.L.No-2 P.S-SONARPUR 13AL P.S NAREDRATUR UNDER (KEYADAHA-1)
C.P. DIST-24 PARGANAS(S)

MOUZA-CHAKKHOLER KHAL
J.L.No-1 P.S-SONARPUR



Sketched by
Prantara
R.T.

Comptroller
Block Land & Land Reforms Officer
Sonarpur, South 24 Parganas
06/04/2016









GPS Map Camera

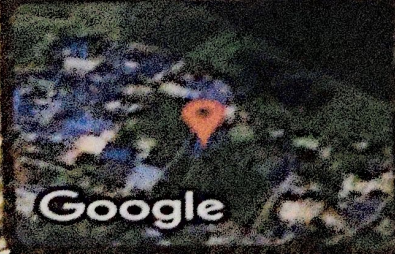
Check in

Bhagabanpur, West Bengal, India



Gc79+4r, Mundapara, Bhagabanpur, West Bengal
700150, India

Lat 22.512495° Long 88.419395°
06/04/2026 01:07 PM GMT +05:30







পশ্চিমবঙ্গ সরকার
সমষ্টি ভূমি ও ভূমি সংস্কার আধিকারিকের করণ
-দাগের তথ্য-



জেলা- দক্ষিণ ২৪ পরগণা	ব্লক- সোনারপুর	[১৬১৫০০২]
মৌজা- করিমপুর	জে.এল.নং- ২	খালা- সোনারপুর
দাগ নং- ১৩	শ্রেণী- খাল	জমির পরিমাণ(এ)- ০.৬৭
সাবেক দাগ নং- ১		

খতিয়ান নং	শ্রেণী	অংশ	অংশ পরিমাণ(এ)	রায়তের/লেসীর বিবরণ	মন্তব্য
১	খাল	১.০০০০	০.৬৭০০	পশ্চিমবঙ্গ সরকার পক্ষে কালেক্টর স্বাং-নিজ	
		১.০০০০	০.৬৭		



(*উল্লিখিত খতিয়ানের যথার্থ অংশ পরিমাণ, ঐ খতিয়ানে উক্ত দাগে অংশ অনুসারে নির্ধারিত হইবে।)

Any change of classification or character of land in this plot requires sanction of competent authority in terms of sec 9 of the HKWMA Act 2006.

For Office Use Only.

Translated only ~~22~~

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Government of West Bengal
Land & Land Reforms Department
-Plot Information-

District- South 24 Parganas	Block- Sonarpur	[1615002]
Mouza- Karimpur	J.L.No- 2	Police Station- Sonarpur
Plot No- 13	Classification-Khal	Area of the Plot (Acre)- 0.6700
Sabek Plot no. 01		

Khatian No	Classification	Share	Share Area (Acre)	Raiyat/Lessee Details	Remarks
1	Khal	1.0000	0.6700	Collector In favour of Govt of West Bengal Add- Self	

1.0000 0.6700

পশ্চিমবঙ্গ সরকার
সমষ্টি ভূমি ও ভূমি সংস্কার আধিকারিকের করণ
-দাগের তথ্য-



জেলা- দক্ষিণ ২৪ পরগণা ব্লক- সোনারপুর [১৬১৫০০২]
মৌজা- করিমপুর জে.এল.নং- ২ থানা- সোনারপুর
দাগ নং- ১২ প্রেনী- শালি জমির পরিমাণ(এ)- ০.৪০
সাবেক দাগ নং- ২৫

খতিয়ান নং	প্রেনী	অংশ	অংশ পরিমাণ(এ)	রায়তের/দেসীর বিবরণ	মন্তব্য
১	শালি	১.০০০০	০.৪০০০	পশ্চিমবঙ্গ সরকার পক্ষে কালেক্টর সাং- নিজ	
		১.০০০০	০.৪		



(* উল্লিখিত খতিয়ানের যথার্থ অংশ পরিমাণ, , ঐ খতিয়ানে উক্ত দাগে অংশ অনুসারে নির্ধারিত হইবে।)

Any change of classification or character of land in this plot requires sanction of competent authority in terms of sec 9 of the EKWMA Act 2006.

For Office Use Only.

Translated Copy XA

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Government of West Bengal
Land & Land Reforms Department
-Plot Information-

District- South 24 Parganas Block- Sonarpur [1615002]
Mouza- Karimpur J.L.No- 2 Police Station- Sonarpur
Plot No- 12 Classification- Shali Area of the Plot (Acre)- 0.4000
Sabek Plot no. 25

Khatian No	Classification	Share	Share Area (Acre)	Raiyat/Lessee Details	Remarks
1	Shali	1.0000	0.4000	Collector In favour of Govt of West Bengal Add- Self	

1.0000 0.4000

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পশ্চিমবঙ্গ সরকার
সমষ্টি ভূমি ও ভূমি সংস্কার আধিকারিকের করণ
-দাগের তথ্য-



জেলা- দক্ষিণ ২৪ পরগণা ব্লক- সোনারপুর [১৬১৫০০২]
মৌজা- করিমপুর জে.এল.নং- ২ থানা- সোনারপুর
দাগ নং- ১০ শ্রেণী- শালি জমির পরিমাণ(এ)- ৩.৩২
সাবেক দাগ নং- ৭৩/৮৯

খতিয়ান নং	শ্রেণী	অংশ	অংশ পরিমাণ(এ)	স্বামীর/লেন্সীর বিবরণ	মন্তব্য
১	শালি	০.৪১০০	১.৩৬০০	পশ্চিমবঙ্গ সরকার পক্ষে কালেক্টর সাং-নিজ	
৬৬	শালি	০.৫০০০	১.৬৬০০	বিনায়ক মার্চেন্ট প্রাঃ লিঃ পিতা-সম্প্রসাদ কুমার মিশ্র সাং-নিজ	
২৮২	শালি	০.০০৫৯	০.০২০০	ইন্দু মালহোত্রা স্বামী-নরেশ সাং-৬/১ মারকুইস স্ট্রীট, কোল-১৬	
২৮৪	শালি	০.০৬০২	০.২০০০	রাজেশ মালহোত্রা পিতা-হীরা নাল সাং-৫১, এলিঅট রোড, কোল-১৬	
২৮৫	শালি	০.০০৯২	০.০৪০০	নম্রাতা মালহোত্রা পিতা-নরেশ সাং-৬/১ মারকুইস স্ট্রীট কোল ৭০০০১৬	
৪১৮	শালি	০.০১১৬	০.০৩০০	পার্থ ভৌমিক পিতা-শক্তিধর ভৌমিক সাং-নিজ	
৪২৪	শালি	০.০০৩১	০.০১০০	রতন বিশ্বাস পিতা-প্রমোদ বিশ্বাস সাং-নিজ	
		১.০০০০	৩.৩২		



(*উল্লিখিত খতিয়ানের যথার্থ অংশ পরিমাণ, ঐ খতিয়ানে উক্ত দাগে অংশ অনুসারে নির্ধারিত হইবে।)

Any change of classification or character of land in this plot requires sanction of competent authority in terms of sec 9 of the BKWMA Act 2006.
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Government of West Bengal
Land & Land Reforms Department
-Plot Information-

District- South 24 Parganas	Block- Sonarpur	[1615002]
Mouza- Karimpur	J.L.No- 2	Police Station- Sonarpur
Plot No- 10	Classification- Shali	Area of the Plot (Acre)- 3.32
Sabek Plot no- 73/89		

Khatian No	Classification	Share	Share Area (Acre)	Raiyat/Lessee Details	Remarks
1	Shali	0.4100	1.3600	Collector In favour of Govt of West Bengal Add- Self	
66	Shali	0.5000	1.6600	Binayak Merchant Pvt. Ltd. Father – Sampot Kumar Mishra Add- Self	
282	Shali	0.0059	0.0200	Indu Malhotra Husband – Naresh Add- Self	
284	Shali	0.0602	0.2000	Rajesh Malhorta Father – Heera laal Add- Self	
285	Shali	0.0092	0.0400	Namrota Malhotra Father – Naresh Add- Self	
418	Shali	0.0116	0.0300	Partha Bhowmik Father – Shaktipada Bhowmik Add- Self	
418	Shali	0.0031	0.0100	Ratan Biswas Father – Premananda Biswas Add- Self	
418	Shali	0.0031	0.0100	Ratan Biswas Father – Premananda Biswas Add- Self	

1.0000 3.32

BEFORE THE HON'BLE
NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH,
KOLKATA

ORIGINAL APPLICATION NO.
25/2026/EZ

In The Matter of:-

ANKUR SHARMA

... Applicant

Versus

STATE OF WEST BENGAL &ORS.

... Respondents



**AFFIDAVIT FIELD BY THE
RESPONDENT NO. 6, IN
COMPLIANCE OF THE ORDER
PASSED ON 05.02.2026, BY
THE HON'BLE NATIONL
GREEN TRIBUNAL, EASTERN
ZONE BENCH, KOLKATA**

SIBOJYOTI CHAKRABARTI
Advocate
For The State of West Bengal
Email: subho.advocate@gmail.com
(M): 9007035534